



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/640/2020
(Diary No. 1176/2020)

Tuesday, this the 01st day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)

Altaf Hussain Zaboo, Aged 56 years son of Haji Mohammad
Sidiq Zaboo, R/o Tral, Tehsil Tral, District Pulwama,
Kashmir.

.....Applicant

(Advocate: Mr. Imran Ashraf)

Versus

1. Union Territory of J&K, Through its Commissioner Secretary to Government, Agriculture Production Department, Civil Secretariat Jammu/Srinagar.
2. Director, Sericulture Development Department, J&K Jammu/Srinagar.
3. Additional Director Sericulture Development Department, J&K, Srinagar.
4. Additional Director, Sericulture Development Department, J&K, Jammu.

5. Development officer, Extension Training Sericulture Development Department, J&K, Jammu.

.....Respondents

(Advocate: Mr. Sudesh Magotra)

O R D E R

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

1. During the course of the arguments, learned counsel for the applicant submits that the O.A can be disposed of with a direction to the respondents to consider his representation (Annexure No. VII) within a stipulated time.
2. In view of the submission of the learned counsel for the applicant, direction is given to the respondents to decide the representation (Annexure No.-VII) within a period of four weeks from the date of receipt of certified copy of this order by way of reasoned and speaking order as per rules and law under intimation to the applicant. Needless to say, we have not commented upon the merit of the case. Accordingly, the instant O.A stands disposed of. No costs.

**(Ms. Aradhana Johri)
Member(A)**

**(Rakesh Sagar Jain)
Member (J)**

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